

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00489/2021

Jabalpur, this Friday, the 30th day of July, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Vikas Shukla
S/o Shri Satya Sudan Prasad Shukla
Aged about 20 year's
Residence of Village Chilri Kala
Tehsil Churhat
District Sidhi (M.P.)

-Applicant

(By Advocate –**Shri Prabhakar Singh**)

V e r s u s

1. The Secretary
Ministry of Railway,
Railway Bhawan,
New Delhi 11001

2. The Deputy Chief Engineer,
Nirman West Madhya Railway
Jabalpur (M.P.) 482001

3. The Union of India, through the General Manager
West Central Railway
Indira Market Jabalpur M.P. 482001

4. The Senior Divisional Officer,
West Central Railway
Jabalpur (M.P.) 482001

- Respondents

(By Advocate –**Shri A.S. Raizada**)

ORDER (Oral)**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed by the applicant against the inaction of the respondents for not considering his case for appointment to the fact that the grandfather of the applicant has been died.



3. From the pleadings the case of the applicant is that the applicant is that the land Khasra No.206 total Rakha 0.190 was recorded in the name of his grandfather which was acquired by Railway for Sidhi Sigraulti Railway Line. The father of the applicant was above 50 years and has not applied for appointment under the Scheme. The applicant has submitted representation dated 16.10.2020 (Annexure A/5) for appointment under the Scheme. The same is still pending for consideration.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the

respondents are directed to decide Annexure A/5 in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.



6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents are directed to decide the representation dated 16.10.2020 (Annexure A/5) in a time bound manner.

7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representation dated 16.10.2020 (Annexure A/5), if not already decided, within a period of 8 weeks after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in Annexure A/5.

9. With these observations, this Original Application is disposed of at admission stage itself, without going into the merits of the case.

10. The applicant shall provide the copy of this order along with copy of O.A. to the respondents.



(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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